

Minutes of the Meeting No.8/19 scheduled on 28.11.2018 under the Chairmanship of Shri K.C. Rout, Addl. DGFT

The following Members of the Committee were present in the meeting:-

- (i) **Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi**
- (ii) **Shri Shaish Kumar, Consultant.**
- (iii) **Shri D.N. Mathur, Consultant.**

The Committee first considered minutes of the Norms Committee Meeting No. 7/19 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-232 NC No. 8/19 Dated 28.11.2018	M/s. Rubamin Ltd., Goa F. No. 01/83/50/478/AM18/DES-IV F. No. 01/83/50/479/AM18/DES-IV RLA. No. 34/24/40/110/AM18 RLA No. 34/24/40/131/AM18 Lic. No. 3410043461 dt.11.09.2017 Lic. No. 3410043462 dt.11.09.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 04.01.2019.

Case No. M-233 NC No. 8/19 Dated 28.11.2018	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/142/AM19/DES-IV RLA. No. 34/24/40/313/AM18 Lic. No. 3410044085 dt.26.04.2018
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 04.01.2018.

Case No. M-234 NC No. 8/19 Dated 28.11.2018	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/32/AM19/DES-IV F. No. 01/83/50/35/AM19/DES-IV RLA. No. 34/24/40/236/AM18 RLA. No. 34/24/40/195/AM18 Lic. No. 3410043772 dt.03.01.2018 Lic. No. 3410043669 dt.04.12.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 04.01.2018.

Case No. M-235 NC No. 8/19 Dated 28.11.2018	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/141/AM19/DES-IV RLA. No. 34/24/40/277/AM18 Lic. No. 3410044086 dt.26.04.2018
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 04.01.2018.

Case No. M-236 NC No. 8/19 Dated 28.11.2018	M/s. International Flavours Fragrances India Pvt. Ltd., Chennai F. No. 01/83/50/663/AM18/DES-IV RLA. No. 04/24/40/182/AM18 Lic. No. 0410163917 dt.23.01.2018
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The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-237 NC No. 8/19 Dated 28.11.2018	M/s. International Flavours Fragrances India Pvt. Ltd., Chennai F. No. 01/83/50/558/AM18/DES-IV RLA. No. 04/24/40/100/AM18 Lic. No. 0410163617 dt.25.10.2017
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The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-238 NC No. 8/19 Dated 28.11.2018	M/s. International Flavours Fragrances India Pvt. Ltd., Chennai F. No. 01/83/50/639/AM18/DES-IV RLA. No. 04/24/40/185/AM18 Lic. No. 0410163918 dt.23.01.2018
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The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms as applied for by the firm. Except item No. 2 & 3 which is not allowed being indigenous % composite as indicated in 4 E should be declared at the time of export.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

No. M-239 NC No. 8/19 Dated 06.12.2018	M/s. Nandan Petrochem Ltd., Raigadh F. No. 01/83/50/01/AM16/DES-IV RLA. No. 03/95/40/486/AM15 Lic. No. 0310790331 dt.17.10.2014
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The Committee considered the case as per agenda and decided to ratifying the Adhoc Norms as net to net basis with the following condition as under :-

- (i) Export item will be in consumer Pack.
- (ii) Specification of Import /Export items shall match.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-240 NC No. 8/19 Dated 28.11.2018	M/s. Acmechem Ltd., Gujarat F. No. 01/83/50/448/AM15/DES-IV RLA. No. 02/24/40/55/AM15 Lic. No. 0210204314 dt.03.07.2014
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2018.

Case No. M-241 NC No. 8/19 Dated 28.11.2018	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/13/AM18/DES-IV/Pt. RLA. No. 05/24/40/590/AM17 Lic. No. 0510401921 dt.10.03.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2018.

Case No. M-242 NC No. 8/19 Dated 28.11.2018	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/180/AM18/DES-IV/Pt. RLA. No. 05/24/40/51/AM18 Lic. No. 0510402427 dt.03.05.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2018.

Case No. M-243 NC No. 8/19 Dated 28.11.2018	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/656/AM16/DES-IV RLA. No. 05/24/40/241/AM16 Lic. No. 0510395317 dt.14.08.2015
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2018.

Case No. M-244 NC No. 8/19 Dated 28.11.2018	M/s. Shital Industries Pvt Ltd., Ahmedabad F. No. 01/83/50/657/AM16/DES-IV/Pt. RLA. No. 08/24/40/105/AM16 Lic. No. 0810135687 dt.17.07.2015
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2018

Case No. M-245 NC No. 8/19 Dated 28.11.2018	M/s. Shital Industries Pvt Ltd., Ahmedabad F. No. 01/83/50/667/AM17/DES-IV RLA. No. 08/24/40/93/AM17 Lic. No. 0810138210 dt.03.08.2018
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2018

Case No. M-246 NC No. 8/19 Dated 28.11.2018	M/s. Hindustan Unilever Ltd., Mumbai F. No. 01/83/171/16/AM19/DES-IV RLA. No. 03/94/40/921/AM15 Lic. No. 0310806403 dt.19.07.2016
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
New Vaseline Original Pure Skin, Jelly	1 Kg	Yellow Petroleum Jelly (Rajell YP21AJ6)	1.005 Kg/Kg Content contained in export Product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-247 NC No. 8/19 Dated 8.11.2018	M/s. Indogulf Crop Sciences Ltd., Delhi F. No. 01/83/171/37/AM19/DES-IV RLA. No. 05/23/40/294/AM18 Lic. No. 0510404708 dt.23.11.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
Lambda Cyhalothrin 5%	1 Litre	Lambda Cyhalothnic Acid 99%	0.0373 Kg/Litre

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-248 NC No. 8/19 Dated 28.11.2018	M/s. UPL Ltd., Mumbai F. No. 01/83/171/33/AM19/DES-IV RLA. No. 03/95/40/956/AM18 Lic. No. 0310819293 dt.21.02.2018
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
Asulam 40SL W/V (Asulam 40% SL)	1 Litre	4-(Aminosulfony) Aniline	0.306 Kg/Litre
		Dimethyl Carbonate	0.165 Kg/Litre
		Sodium Methoxide 98%	0.098 Kg/Litre
		Transport Container ECO Bulk (1000Ltr. Capacity)	Relevant as per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-249 NC No. 8/19 Dated 28.11.2018	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/171/36/AM19/DES-IV RLA. No. 30/24/40/33/AM18 Lic. No. 3010104178 dt.12.12.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
Fipronil 80% WG	1 Kg	Fipronil Technical 92% Min. (92% +/- 1%)	0.86956 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-250 NC No. 8/19 Dated 28.11.2018	M/s. Hindustan platinum Pvt. Ltd., Mumbai F. No. 01/83/171/30/AM19/DES-IV RLA. No. 03/94/40513/AM18 Lic. No. 0310816578 dt.27.10.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
"Gold Chloride (Gold Content 20%-55%)	1 Kg	Gold (1.02 Kg/Kg content in export product	1.005 Kg/Kg Gold content in declared in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-251 NC No. 8/19 Dated 28.11.2018	M/s. Saraf Chemicals Pvt Ltd., F. No. 01/83/50/366/AM17/DES-IV RLA. No. 03/95/40/222/AM18 Lic. No. 0310814231 dt.23.06.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 04.01.2019

Case No. M-252 NC No. 8/19 Dated 28.11.2018	M/s. Arihant Intermediates Madras Pvt. Ltd., Chennai F. No. 01/83/171/29/AM19/DES-IV RLA. No. 04/24/40/183/AM18 Lic. No. 0410163784 dt.12.12.2017
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Decision :The Committee considered the case as per agenda and observed that the firm has wrongly declared Import item soda ash (sodium dichromate) as Soda Ash and Sodium Dichromate are two entirely different chemicals and cannot be described as claimed in Advance Authorisation. The case may be rejected in its present form.

Case No. M-253 NC No. 8/19 Dated 28.11.2018	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Kanpur F. No. 01/83/171/15/AM19/DES-IV RLA. No. 37/21/40/05/AM15 Lic. No. 3710002584 dt.13.04.2015
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019

Case No. M-254 NC No. 8/19 Dated 28.11.2018	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Raigad F. No. 01/83/50/622/AM17/DES-IV/Pt. RLA. No. 03/94/40/264/AM17 Lic. No. 0310806142 dt.12.07.2016
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L letter to be issued by DGFT. The case is re-listed for 04.01.2019

Case No. M-255 NC No. 8/19 Dated 28.11.2018	M/s. J.J. Plastalloy Pvt. Ltd., Varanasi F. No. 01/83/171/41/AM19/DES-IV RLA No. 15/24/40/09/AM18 Lic. No. 1510022139 dt.15.11.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
U.V Stabilizer Master Batch Export- Containing minimum 80% Polypropylene Granules.	1 MT	Polypropylene Granules	20.4 MT
		Lowlite 77 Micropellets	5.1 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-256 NC No. 8/19 Dated 28.11.2018	M/s. Vidhi Specialty Food Ingredients Ltd., Mumbai F. No. 01/83/171/18/AM19/DES-IV RLA No. 03/95/40/637/AM18 Lic. No. 0310817214 dt.22.11.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 04.01.2019*

Case No. M-257 NC No. 8/19 Dated 28.11.2018	M/s. Gargi Huttenes Albertus Pvt. Ltd., Mumbai F. No. 01/83/171/22/AM19/DES-IV RLA No. 03/94/40/628 Lic. No. 0310817407 dt.29.11.2017
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.

Case No. M-258 NC No. 8/19 Dated 28.11.2018	M/s. Organica Biotech Pvt. Ltd., Mumbai F. No. 01/83/50/864/AM16/DES-IV RLA. No. 03/95/40/455/AM16 Lic. No. 0310799080 dt.28.09.2015
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms on Net to Net basis under:-

Export item	Qty.	Import item	Qty.
Micro Organism (Inactive Yeasts) Containing Power Act PGA 1 to 10% content of Power Act PGA 20000 Kgs	1 Kg	Power ACT PGA	1.00 Kg/Kg content of Power ACT PGA in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-259 NC No. 8/19 Dated 28.11.2018	M/s. Pacific Industries Ltd., Bangaluru F. No. 01/83/171/43/AM19/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued by Deptt. of IPP. File sent to Deptt. IPP. The case is re-listed for 04.01.2019.

Case No. M-260 NC No. 8/19 Dated 28.11.2018	M/s. Acrysil Ltd., Mumbai F. No. 01/83/50/924/AM17/DES-IV RLA No. 03/94/40/697/AM17 AA No. 0310809270 dt.23.11.2016
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.

Case No. M-261 NC No. 8/19 Dated 28.11.2018	M/s. Acrysil Ltd., Mumbai F. No. 01/83/50/25/AM19/DES-IV RLA No. 03/94/40/793/AM18 AA No. 0310818541 dt.16.01.2018
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.

Case No. M-262 NC No. 8/19 Dated 28.11.2018	M/s. Ajanta Offset & Packagings Ltd., Delhi F. No. 01/83/50/611/AM06/DES-IV/Pt. RLA F. No.05/88/40/295/AM02 AA No. 0510061804 dt.25.06.02 RLA F. No.05/88/40/167/AM03 AA No. 0510061542 dt.31.06.02 RLA F. No.05/24/40/342/AM06 AA No. 0510164284 dt.12.08.05 RLA F. No.05/24/40/782/AM06 AA No. 0510143225 dt.29.12.05 RLA F. No.05/24/40/1010/AM06 AA No.0510178763 dt.16.03.06 RLA F. No.05/24/40/04/AM06 AA No. 0510180638 dt.12.04.06 RLA F. No.05/24/40/318/AM07 AA No.0510186617 dt.13.07.06 RLA F. No.05/24/40/164/AM07 AA No.0510183478 dt.26.05.06 RLA F. No.05/24/40/541/AM07 AA No.0510191766 dt.27.09.06 RLA F. No.05/24/40/948/AM08 AA No.0510217793 dt.13.03.08
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to allowed the wastage for the following import item against above mentioned Advance Authorization only as under:-

Import item	Qty.
Crepe Paper	Net + 5%
Head & Tail Band,	Net + 2%
Ribbon	Net + 2%
Stamping Foil	Net + 5%
Nylon Coated wire	Net + 2%

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-263 NC No. 8/19 Dated 28.11.2018	M/s. Helions Pharmaceuticals (Div of PKTP Ltd) Ahmedabad F. No. 01/83/50/700/AM18/DES-IV RLA No. 03/94/40/325/AM18 AA No. 0810142018 dt 16.02.2018
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The Committee considered the case as per agenda for fixation of norms. The Committee observed that the item of export is Ribatran Tablet and ITC Code given by the firm is not correct for the export item. The case may be transferred to DES –III Section with a request to call correct ITC code of the item from the firm.

Case No. M-264 NC No. 8/19 Dated 28.11.2018	M/s. Galaxy surfactants Limited Mumbai F. No. 01/83/50/700/AM18/DES-IV RLA No. 03/94/40/325/AM18 AA No. 0310815144 dt 14.08.2017
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.

Case No. M-265 NC No. 8/19 Dated 28.11.2018	M/s. Oriental Trimex Limited, New Delhi F.No. 01/83/171/48/AM19 RA 05/24/40/00417/AM19 AA No. 4.06 HBP
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The Committee considered the case as per agenda and decided to the applied to the condition that quality and origin should be remain same subject to marble policy under Chapter 25 and 68 of ITCHS , MIP of block should be mentioned. (ii) Type quality and specification of Import and export should match.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-266 NC No. 8/19 Dated 28.11.2018	M/s. Panama Petrochem Ltd., Mumbai AA No. 0310808190 dt.03.01.2018 RA F.No. 03/95/040/628/AM 18
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The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-267 NC No. 8/19 Dated 28.11.2018	M/s. Filmlab (I) Pvt. Ltd., Mumbai RA F.No. 03/95/040/439/AM 16 AA No.
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
35 MM Cinematographic Print of the Film	1 Meter	35 MM Cinematographic Film Unexposed Color Positive	1.09 Meter/Meter content contained in the export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-268 NC No. 8/19 Dated 28.11.2018	M/s. Technetium Organics Pvt Ltd., Ahmedabad RA F.No. 08/24/40/44/AM06 AA No.0810053284 dt 17.01.2018
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
3-Methyl 5-Pyrazolone	1 Kg	Aceto Acetic Methyl Ester	1.287 Kg
		Hydrazine Hydrate (Purity 80%)	0.692 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-269 NC No. 8/19 Dated 28.11.2018	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/648/AM18/DES-IV RLA No. 03/94/040/723/AM18 AA No. 0310817677 dt 11.12.2017
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.

Case No. M-270 NC No. 8/19 Dated 28.11.2018	M/s. Nature Pulese Botanicals Pvt Ltd., Ahd. F. No. 01/83/50/546/AM18/DES-IV RLA No. 03/24/40/229AM18 AA No. 0810141260 dt 07.11.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
SOYA DOD MIXED TOCOPHEROL (TOCOPHEROL content Min. 15.0%)	1 MT	DEODORIZED DISTILLATE OIL (MIXED TOCOPHERO)	0.1575 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-271 NC No. 8/19 Dated 28.11.2018	M/s. Hindustan Unilever Limited, Mumbai F. No. 01/83/171/45/AM19/DES-IV RLA No. 03/94/40/1038/AM18 AA No. 0310822072 dt. 02.07.2018
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
New Vaseline Pure Petroleum Jelly Original	1 MT	Yellow Petroleum Jelly (Rajell YP21AJ6)	1.005 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-272 NC No. 8/19 Dated 28.11.2018	M/s. Angiplast (Pvt., Limited Ahmedabad F. No. 01/83/171/44/AM19/DS-IV RLA No. 08/24/040/130/AM19 AA No. 0810143267 dt 1608.2018
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.

Case No. M-273 NC No. 8/19 Dated 28.11.2018	M/s. UPL Limited, Mumbai F. No. 01/83/171/46/AM19/DS-IV RLA No. 08/24/040/284/AM17 AA No. 0310806193 dt13.07.2016
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.

Case No. M-274 NC No. 8/19 Dated 28.11.2018	M/s. UPL Limited, Mumbai F. No. 01/83/171/47/AM19/DS-IV RLA No. 03/95/040/284/AM17 AA No. 0310806066 dt11.07.2016
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.

Case No. M-275 NC No. 8/19 Dated 28.11.2018	M/s. Kaleesuwari Refinery and Industry Pvt Ltd., F. No. 01/83/171/20/AM18/DS-IV
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.

THIS CASE HAVE BEEN CONSIDERED IN NORMS COMMITTING MEETING No. 05/17 DATED 15.06.2016 (Held on 17.06.2016) **OUT OF AGENDA** AS THE DECISION WAS PENDING FOR LONG TIME.

Case No. M-276 NC No. 8/19 Dated 28.11.2018	M/s. Viswaat Chemicals Limited F. No. 01/83/050/00546/AM15 F. No. 01/83/050/00654/AM15 F. No. 01/83/050/00399/AM15 RLA No. 03/95/040/891/AM14 RLA No. 03/95/040/367/AM14 RLA No. 03/95/040/504/AM14 AA No. 031078062 dt.11.06.2014 AANo.0310787462 dt.31.07.2014 AANo.0310789864 dt.30.09.2014
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

AANo.0310785062 dt.11.06.2014

Export item No.1	Qty.	Import item	Qty.
VICATEX 1320 AD POLYOXYETHYLENE TRIDECYL ETHER	1 Kg	ISO TRIDECYL ALCOHOL	0.1496 Kg
		ETHYLENE OXIDE	0.6520 Kg

Export item No.2	Qty.	Import item	Qty.
VICAEST STD-3020 ISO-C 13 POLYGLYCOL (EO) ETHER SULPHATE SODIUM SALT	1 Kg	ISO TRIDECYL ALCOHOL	0.0552 Kg
		ETHYLENE OXIDE	0.2550 Kg

Export item No.3	Qty.	Import item	Qty.
VICAEST STD -3525 ISO-C 13 POLYGLYCOL (EO) ETHER SULPHATE SODIUM SALT	1 Kg	ISO TRIDECYL ALCOHOL	0.0710 Kg
		ETHYLENE OXIDE	0.328 Kg

AANo.0310787462 dt.31.07.2014

Export item No.3	Qty.	Import item	Qty.
VICASURF - HPG HIGHER PROPYLENE GLYCOLS	1 Kg	POLYPROPYLENE GLYCOL G-6931	0.42925 Kg
		PROPYLENE OXIDE	0.49883 Kg

AANo.0310789864 dt.30.09.2014

The Committee considered the Additional Agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-277 NC No. 8/19 Date 28.11.2018	M/s. Eastern Condiments Pvt Limited Kochi Kerala F. No. 01/83/50/171/AM19/DES-IV AA No. 1010059404 dt.9.2.2016 (ii) 1010059405 dt.09.2.2016 (iii) 1010059604 dt 8.9.2016 (iv) 1010059625 dt 7.10.2016 (v) 1010059680 dt 5.1.2017
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The Committee considered the Additional Agenda and decided that the firm has to account the export and import items subject to 2% wastage.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-278 NC No. 8/19 Date 28.11.2018	M/s. Parekh Industries Limited, Mumbai F. No. 01/83/50/75/AM18/DES-IV RA No. 03/95/040/793/AM18 18 AA No.0310819627 dt 08.03.2018
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.

**COMMITTEE Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision (DRAFT)

MEETING NUMBER : 8/83-ALC1/2018 MEETING DATE : 28.11.2018

1	Case No.: 32/8/83-ALC1/2018	Party Name: MATANGI INDUSTRIES,Ahmedabad Gujarat	Meet No/Date:8/83-ALC1/2018 dt 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00580/A M19/	RLA File :08/24/040/00037/AM13/	Lic.No/Dat e:0810112 859 dt.25.06.20 12	
Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm for import item nos. 1 & 2 as per packing policy. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
2	Case No.: 51/5/83-ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00321/A M19/	RLA File :15/24/040/00022/AM 16/	Lic.No/Date:1510022091 26.02.2016	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File along with reply of D/L furnished by the firm sent to Deptt.IPP. The case is re-listed for 04.01.2019.				
3	Case No.: 92/6/83-ALC1/2018	Party Name: KRISHNA LAMICOAT PVT. LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00460 /AM19/	RLA File :07/24/040/00136/ AM17/	Lic.No/Date:0710110076 12.07.2016	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 04.01.2019				
4	Case No.: 34/7/83 -	Party Name:UPL LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred

5	ALC1/2018			
	HQ File :01/83/050/00504/AM19/	RLA File :03/95/040/00273/AM17/	Lic.No/Date:0310806203 13.07.2016	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm . File sent to T.A. The case is re-listed for 04.01.2019				
5	Case No.:35/7/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00505/AM19 /	RLA File :03/95/040/00155/AM17 /	Lic.No/Date:0310806207 13.07.2016	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.				

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Case No.:36/7/83-ALC1/2018	Party Name:RALLIS INDIA LIMITED,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00506/AM19 /	RLA File :03/95/040/00266/AM17/	Lic.No/Date: 0310806456 21.07.2016	Defer Date:
Decision: The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Metconazole Technical 94% Min.	1 Kg	Dimethyl Sulfoxide(DMSO)	0.983 Kg
		Trimethyl Ortho Formate (TMOF)	0.019 Kg
		1-4, Dioxane	0.129 Kg
		N-Methyl 2-Pyrollidone (NMP)	1.241 Kg
		Ethyl Cyclohexane (ECH)	0.144 Kg
		Methanol	0.027 Kg
		Toluene	0.671 Kg
		Sodium Methoxide Solution 28% Min.	2.238 Kg
		Formic Acid 85%	0.710 Kg
		Hydrazine Hydrate 80%	0.385 Kg
		Para Chloro Benzyl Chloride (PCBC)	0.939 Kg
		Sodium Iodide	0.0005 Kg
		Dimethyl Formamide	0.045 Kg
		Bromine (Liquid Bromine)	1.707 Kg
		Sodium Hydride 60% (NaH)	0.246 Kg
		Dimethyl Adipate	1.096 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

7	Case No.:46/6/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00414/A M19/	RLA File :03/94/040/00511/AM17 /	Lic.No/Date:031080898 8 07.11.2016	Defer Date:04.01.2019

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 02.11.2018 issued by Deptt. of IPP. The case is re-listed for 04.01.2019.

8	Case No.:47/6/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00415/A M19/	RLA File :03/94/040/00388/AM17 /	Lic.No/Date:031080898 7 07.11.2016	Defer Date:04.01.2019

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 02.11.2018 issued by DGFT. File sent to T.A.The case is re-listed for 04.01.2019

9	Case No.:69/7/83-ALC1/2018	Party Name: RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
	HQ File :01/83/050/00539/AM19/	RLA File :34/24/040/00311/AM16/	Lic.No/Date:341004286 9 19.01.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Zine Borate Zinc Borate	1 Kg	Sodium Borate Pentahydrate	1.189 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	Case No.:101/6/83-ALC1/2018	Party Name:FRUZYME BIOTECH INDIA P LTD,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00469/AM19/	RLA File :32/24/040/00027/AM17/	Lic.No/Date:3210078089 30.01.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Ultra Refined Papain Powder	1 Kg	Pre Lude-01 (OTHER PAPAYA EXTRACT) (Activity net mor than 40%)	2.12 Kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

11	Case No.: 24/5/83-ALC1/2017	Party Name: RELIABLE SERVICES,Karnataka	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm File sent to T.A. The case is re-listed for 04.01.2019.sed			

12	Case No.: 25/8/83-ALC1/2018	Party Name:TARAK CHEMICALS LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00573/AM19/	RLA File :34/24/040/00073/AM18/	Lic.No/Date:3410043312 23.06.2017	Defer Date:04.01.2019
	Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 04.01.2019.			

13	Case No.: 70/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00540/AM19/	RLA File :34/24/040/00108/AM18/	Lic.No/Date:3410043376 02.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item		Qty.	Import item	Qty.
Zinc Borate		1Kg	Sodium Borate Pentahydrate	1.189 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

14	Case No.: 83/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00353/AM19/	RLA File :03/94/040/00626/AM18/	Lic.No/Date:0310817012 13.11.2017	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

15	Case No.: 86/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00356/AM19/	RLA File :03/94/040/00610/AM18/	Lic.No/Date:0310817361 28.11.2017	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 04.01.2019.			

16	Case No.:66/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
	HQ File :01/83/050/00536/AM19/	RLA File :34/24/040/00168/AM18/	Lic.No/Date:3410043676 05.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
	Export item Zinc Borate	Qty. 1 Kg	Import item Sodium Borate Pentahydrate	Qty. 1.189 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
17	Case No.:1/5/83-ALC1/2018	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00271/AM19/	RLA File :09/24/040/00481/AM18/	Lic.No/Date:0910065768 19.12.2017	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Reply awaited.. The case is re-listed for 04.01.2019.			

18	Case No.:108/1/83-ALC1/2018	Party Name:GRINDWELL NORTON LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00005/AM19/	RLA File :03/94/040/00721/AM18/	Lic.No/Date:0310818489 15.01.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Reminder issued on 05.12.2018. Reply awaited. The case is re-listed for 04.01.2019.			

19	Case No.:107/1/83-ALC1/2018	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00004/AM19/	RLA File :05/24/040/00598/AM18/	Lic.No/Date:0510405763 28.02.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Reminder is to be issued. The case is re-listed for 04.01.2019.			

20	Case No.:27/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00122/AM19/	RLA File :05/24/040/00556/AM18/	Lic.No/Date:0510405871 14.03.2018	Defer Date:04.01.2019

Decision: The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter dated 10.12.2018 issued by DGFT. The case is re-listed for 04.01.2019.

Case No.: 28/3/83-ALC1/2018	Party Name: VEDANTA LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
HQ File :01/83/050/00123/AM19/	RLA File :05/24/040/00584/AM18/	Lic.No/Date: 0510405885 16.03.2018	Defer Date: 04.01.2019

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/s Mines for providing the comments which is awaited, U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter dated 10.12.2018 issued by DGFT. The case is re-listed for 04.01.2019

Case No.: 13/3/83-ALC1/2018	Party Name: VEDANTA LIMITED, New Delhi	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
HQ File :01/83/050/00108/AM19/	RLA File :05/24/040/00638/AM18/	Lic.No/Date: 0510405970 26.03.2018	Defer Date: 04.01.2019

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/s Mines for providing the comments which is awaited, U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter dated 10.12.2018 issued by DGFT. The case is re-listed for 04.01.2019

Case No.: 19/3/83-ALC1/2018	Party Name: ATUL LIMITED,	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
HQ File :01/83/050/00114/AM19/	RLA File :08/24/040/00345/AM18/	Lic.No/Date: 0810142239 26.03.2018	Defer Date: 04.01.2019

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 04.01.2019.

Case No.: 25/5/83-ALC1/2018	Party Name: RALLIS INDIA LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
HQ File :01/83/050/00295/AM19/	RLA File :03/95/040/01017/AM18/	Lic.No/Date: 0310820163 27.03.2018	Defer Date: 04.01.2019

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder dated 5.12.2018 issued. The case is re-listed for

04.01.2019

25	Case No.: 22/5/83-ALC1/2018	Party Name: VISWAAT CHEMICALS LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00292/AM19/	RLA File :03/95/040/01155/AM18/	Lic.No/Date: 0310820144 27.03.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. File sent to T.A. The case is re-listed for 04.01.2019			
26	Case No.: 25/5/83-ALC1/2018	Party Name: RALLIS INDIA LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00295/AM19/	RLA File :03/95/040/01017/AM18/	Lic.No/Date: 0310820163 27.03.2018	Defer Date:04.01.2019
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder dated 5.12.2018 issued. The case is re-listed for 04.01.2019			
27	Case No.: 37/5/83-ALC1/2018	Party Name: VISWAAT CHEMICALS LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00307/AM19/	RLA File :03/95/040/01154/AM18/	Lic.No/Date: 0310820135 27.03.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 04.01.2019			
28	Case No.: 30/5/83-ALC1/2018	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00300/AM19/	RLA File :03/95/040/01179/AM18/	Lic.No/Date: 0310820287 05.04.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder dated 5.12.2018 issued. The case is re-listed for 04.01.2019.			
29	Case No.: 65/3/83-ALC1/2018	Party Name: FOAMTECH ANTIFIRE COMPANY	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00160/AM19/	RLA File :05/23/040/00008/AM19/	Lic.No/Date: 0510406107 12.04.2018	Defer Date:04.01.2019
	Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 04.01.2019			
30	Case No.: 26/5/83-	Party Name: UPL	Meet No/Date: 8/83-	Status: Case

ALC1/2018	LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	ALC1/2018 28.11.2018	Deferred
HQ File :01/83/050/00296/AM19/	RLA File :03/95/040/01111/AM18/	Lic.No/Date:0310820445 12.04.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder dated 05.12.2018 issued. The case is re-listed for 04.01.2019			

Case No.:91/3/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00186/AM19/	RLA File :08/24/040/00339/AM17/	Lic.No/Date:0810142364 13.04.2018	Defer Date:04.01.2019
31	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder dated 05.12.2018 issued by DGFT. The case is re-listed for 04.01.2019		

Case No.:12/4/83-ALC1/2018	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00210/AM19/	RLA File :03/94/040/00017/AM19/	Lic.No/Date:0310820453 13.04.2018	Defer Date:04.01.2019
32	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. The D.O letter to be issued. The case is re-listed for 04.01.2019.		

Case No.:23/5/83-ALC1/2018	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00293/AM19/	RLA File :03/95/040/01044/AM18/	Lic.No/Date:0310820477 16.04.2018	Defer Date:04.01.2019
33	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. File Sent to T.A. The case is re-listed for 04.01.2019.		

Case No.:4/6/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00372/AM19/	RLA File :34/24/040/00002/AM19/	Lic.No/Date:3410044051 18.04.2018	Defer Date:
34	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. File Sent to T.A. The case is re-listed for 04.01.2019		

35	Case No.:5/6/83-ALC1/2018	Party Name: GUJARAT	Meet No/Date:8/83-	Status:Case
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	FLUORO CHEMICALS LTD	ALC1/2018 28.11.2018	Approved
HQ File :01/83/050/00373/AM19/	RLA File :34/24/040/00016/AM19/	Lic.No/Date:3410044059 18.04.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. File Sent to T.A. The case is re-listed for 04.01.2019			

36	Case No.:31/5/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00301/AM19/	RLA File :03/95/040/00047/AM19/	Lic.No/Date:0310820659 25.04.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.				

37	Case No.:82/8/83-ALC1/2018	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00630/AM19/	RLA File :03/95/040/00046/AM19/	Lic.No/Date:0310820656 25.04.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining of the firm File sent to Deptt. IPP for their comments. The case is re-listed for 04.01.2019				

38	Case No.:58/3/83-ALC1/2018	Party Name:JATIA CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Approved
	HQ File :01/83/050/00153/AM19/	RLA File :02/24/040/00014/AM19/	Lic.No/Date:0210208393 09.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
	Export item	Qty.	Import item	Qty.
	62/0- DI-CALCIUM PHOSPHATE MOISTURE:5%, PHOSPHORUS:18%(ON DRY BASIS), CALCIUM:23%(ON DRY BASIS), FLUORINE:0.1%(ON DRY BASIS). PACKED IN 32000.00 NUMBER OF P.P..WOVEN SACKS.	800 MT	ROCK PHOSPHATE RAW MATERIAL P2O5-30.00%, MOISTURE-3.72%, SOLUBILITY IN 2 PCT, CITRIC ACID-44.37%,SIO2- 4.53%, SOLUBILITY IN 2%, CITRIC ACID AS P2O5-13.568%.	1218 MT
			SULPHURIC ACID RAW MATERIAL APPEARANCE & COLOUR-CLEAR & BROWNISH. TOTAL ACIDITY AS H2SO4 WT% 80- 90 RESIDUE ON IGNITION WT% 0.02 MAX. IRON WT% 0.05%. SPECIFIC	906 MT

		GRAVITY AT 15.6° C - 1.750	
		HYDRATED LIME RAW MATERIAL 90% Ca(OH) ₂ 68% CaO.	As applied
		PP WOVEN SACKS PACKING MATERIAL	Net to net as per Packing Policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	Case No.: 11/7/83-ALC1/2018	Party Name:NAV NIRMAN FORMWORKS SYSTEMS PVT LTD, Hyderabad, AP.	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00481/AM19/	RLA File :09/24/040/00648/AM18/	Lic.No/Date:0910066207 09.05.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. Final reminder to be issued. The case is re-listed for 04.01.2019			

40	Case No.: 13/7/83- ALC1/2018	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00483/AM19/	RLA File :09/24/040/00043/AM19/	Lic.No/Date:0910066211 09.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
	Export item	Qty.	Import item	Qty.
	62/0-AZOXYSTROBIN TECHNICAL 98% Min	1 Kg	Trimthyl Orthoformate	0.630 Kg
			Ortho-Cyanophenol	0.360 Kg
			4,6-Dichloropyrimidine	0.486 Kg
			2-Hydroxyphenyl Acetic Acid	0.445 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.: 12/7/83- ALC1/2018	Party Name:ROCKWOOL (INDIA) PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00482/AM19/	RLA File :09/24/040/00064/AM19/	Lic.No/Date:0910066224 11.05.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 04.01.2019			

42	Case No.: 49/6/83-ALC1/2018	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00417/AM19/	RLA File :03/94/040/00128/AM19/	Lic.No/Date:0310821013 16.05.2018	Defer Date:04.01.2019

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2018 issued by Deptt. of IPP. Final reminder dated 05.12.2018 issued. The case is re-listed for 04.01.2019

43	Case No.:4/5/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00274/AM19/	RLA File :03/95/040/00161/AM19/	Lic.No/Date:0310821151 22.05.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder on 05.12.2018 issued. The case is re-listed for 04.01.2019				

44	Case No.:68/8/83-ALC1/2018	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00616/AM19/	RLA File :05/23/040/00083/AM19/	Lic.No/Date:0510406634 28.05.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to DIPP. The case is re-listed for 04.01.2019				

45	Case No.:36/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00306/AM19/	RLA File :31/83/040/00004/AM19/	Lic.No/Date:3110067065 05.06.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder dated 05.12.2018 issued. The case is re-listed for 04.01.2019				

46	Case No.:29/5/83-ALC1/2018	Party Name:ARCL ORGANICS LIMITED,	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00299/AM19/	RLA File :02/24/040/00039/AM19/	Lic.No/Date:0210208489 08.06.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019				

47	Case No.:58/7/83- ALC1/2018	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00528/AM19/	RLA File :02/24/040/00034/AM19/	Lic.No/Date:0210208488 08.06.2018	Defer Date:04.01.2019

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued. The case is re-listed for 04.01.2019.

48	Case No.:8/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
	HQ File :01/83/050/00556/AM19/	RLA File :08/24/040/00073/AM19/	Lic.No/Date:0810142779 08.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
48	Export item	Qty.	Import item	Qty.
	62/0- DISPERSE NAVY BLUE EXSF	1 Kg	3-AMINO 4-METHOXY ACETANILIDE	0.178 Kg
			6-CHLORO-2, 4-DINITRO ANILINE	0.400 Kg
			ALLYL CHLORIDE	0.156 Kg
			N, N-DIETHYL METAAMINO ACETANILIDE	0.180 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

49	Case No.:28/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00298/AM19/	RLA File :31/83/040/00035/AM19/	Lic.No/Date:3110067077 09.06.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 04.01.2019.				

50	Case No.:65/8/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00613/AM19/	RLA File :09/24/040/00088/AM19/	Lic.No/Date:0910066320 11.06.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

51	Case No.:8/7/83-ALC1/2018	Party Name:R. K. INDUSTRIES	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00478/AM19/	RLA File :34/24/040/00069/AM19/	Lic.No/Date:3410044239 13.06.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

Case No.:67/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00537/AM19/	RLA File :34/24/040/00307/AM18/	Lic.No/Date:3410044250 14.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item 62/0-Zinc- Borate	Qty. 1 Kg	Import item Sodium Borate Pentahydrate	Qty. 1.189 Kg.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:71/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00541/AM19/	RLA File :34/24/040/00145/AM18/	Lic.No/Date:3410044251 14.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item 62/0-Zinc Borate	Qty. 1 Kg	Import item Sodium Borate Pentahydrate	Qty. 1.189 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:48/6/83-ALC1/2018	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00416/AM19/	RLA File :08/24/040/00056/AM19/	Lic.No/Date:0810142843 18.06.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. Reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter 10.12.2018 issued. The case is re-listed for 04.01.2019.			

Case No.:47/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00317/AM19/	RLA File :05/24/040/00167/AM19/	Lic.No/Date:0510406931 20.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and not that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O. letter dated 10.12.2018 issued to by DGFT. The case is re-listed for 04.01.2019.			

56	Case No.: 70/5/83-ALC1/2018	Party Name:INDIA PESTICIDES LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00340/AM19/	RLA File :06/24/040/00014/AM19/	Lic.No/Date:0610038910 20.06.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder dated 05.12.2018 issued. The case is re-listed for 04.01.2019			

57	Case No.: 80/6/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00448/AM19/	RLA File :22/24/040/00025/AM19/	Lic.No/Date:2210015925 20.06.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. D/L dated 09.10.2018 issued by DGFT. Final reminder 05.12.2018 issued. The case is re-listed for 04.01.2019.			

58	Case No.: 81/6/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00449/AM19/	RLA File :22/24/040/00026/AM19/	Lic.No/Date:2210015926 20.06.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. D/L dated 09.10.2018 issued by DGFT. Final reminder dated 05.12.2018 issued. The case is re-listed for 04.01.2019.			

59	Case No.: 82/6/83- ALC1/2018	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00450/AM19/	RLA File :22/24/040/00027/AM19/	Lic.No/Date:2210015927 20.06.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. D/L dated 09.10.2018 issued by DGFT. Final reminder dated 05.12.2018 issued. The case is re-listed for 04.01.2019			

60	Case No.: 64/8/83- ALC1/2018	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00612/AM19/	RLA File :09/24/040/00140/AM19/	Lic.No/Date:0910066364 20.06.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to DIPP. The case is re-listed for 04.01.2019			

61	Case No.: 26/6/83-ALC1/2018	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00394/AM19/	RLA File :03/95/040/00783/AM18/	Lic.No/Date:0310821823 21.06.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.12.2018 issued by DGFT. The case is re-listed for 04.01.2019			

62	Case No.: 27/6/83-ALC1/2018	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00395/AM19/	RLA File :03/95/040/00660/AM18/	Lic.No/Date:0310821821 21.06.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 04.01.2019.			

63	Case No.: 44/5/83-ALC1/2018	Party Name: INTECH ORGANICS LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00314/AM19/	RLA File :05/23/040/00120/AM19/	Lic.No/Date:0510406945 22.06.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder t dated 05.12.2018 issued. The case is re-listed for 04.01.2019.			

64

Case No.:37/6/83-ALC1/2018	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00405/AM19/	RLA File :03/94/040/00260/AM19/	Lic.No/Date:0310821923 26.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Release Paper 60 GSM +/-10%	50 MT	Glassine Paper 60 GSM +/-10%	51 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.: 42/6/83-ALC1/2018	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00410/AM19/	RLA File :03/95/040/00099/AM19/	Lic.No/Date:0310821930 26.06.2018	Defer Date:04.01.2019

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 and subsequently reminder dated 5.12.2018 issued by DGFT. The case is re-listed for 04.01.2019

66	Case No.: 45/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00315/AM19/	RLA File :05/24/040/00184/AM19/	Lic.No/Date:0510406992 28.06.2018	Defer Date:04.01.2019

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/s Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter dated 10.12.2018 issued. The case is re-listed for 04.01.2019.

67	Case No.: 10/6/83-ALC1/2018	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00378/AM19/	RLA File :03/95/040/00169/AM19/	Lic.No/Date:0310821989 28.06.2018	Defer Date:04.01.2019

Decision :: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019

68	Case No.: 11/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00379/AM19/	RLA File :03/95/040/00082/AM19/	Lic.No/Date:0310821976 28.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
62/0- SUNSET YELLOW (FOOD YELLOW 3) (C.I.NO. 15985)(DYE CONTENT 85%)	1 Kg	SULPHANILIC ACID	0.625 Kg
		BETA NAPHTHOL	0.525 Kg
		SODIUM NITRITE	0.184 Kg
		CAUSTIC SODA	0.250 Kg
		SODA ASH	0.431 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.: 12/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File	RLA File	Lic.No/Date:0310822008	Defer Date:

:01/83/050/00380/AM19/	:03/95/040/00277/AM19/	28.06.2018	
Decision : Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
62/0- SUNSET YELLOW (FOOD YELLOW 3) (C.I.NO. 15985)(DYE CONTENT 85%)	1 Kg	SULPHANILIC ACID 99% Min	0.625 Kg
		BETA NAPHTHOL 99% Min	0.525 Kg
		SODIUM NITRITE 98% Min	0.184 Kg
		CAUSTIC SODA 99% Min	0.250 Kg
		SODA ASH 99% Min	0.431 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:73/5/83- ALC1/2018	Party Name:ARJUNA NATURAL LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00343/AM19/	RLA File :10/24/040/00021/AM19/	Lic.No/Date:1010059982 02.07.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 18.12.2018.The case is re-listed for 04.01.2019			

Case No.:39/6/83-ALC1/2018	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00407/AM19/	RLA File :03/94/040/00248/AM19/	Lic.No/Date:0310822083 02.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
CHEMICAL NAME : H2S SCAVENGER , TRADE NAME : SR-1904	1 Kg	ZINC OCTOATE WITH C-10	0.92% Kg
		TRI ISOPROPANOLAMINE - TIPA	0.5% Kg
		2 ETHYL HEXANOL (2-EHA)	0.3% Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:79/6/83-ALC1/2018	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00447/AM19/	RLA File :06/24/040/00015/AM19/	Lic.No/Date:0610038914 02.07.2018	Defer Date:04.01.2019

Decision : The Committee considered the case as per agenda and defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 04.01.2019

73	Case No.: 7/6/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00375/AM19/	RLA File :03/95/040/00307/AM19/	Lic.No/Date:0310822103 04.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 09.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 04.01.2019.				

74	Case No.: 13/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00381/AM19/	RLA File :03/95/040/00278/AM19/	Lic.No/Date:0310822109 04.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A.The case is re-listed for 04.01.2019				

75	Case No.: 14/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00382/AM19/	RLA File :03/95/040/00279/AM19/	Lic.No/Date:0310822113 04.07.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the from. D/L to be issued by DGFT. The case is re-listed for 04.01.2019.				

76	Case No.: 19/6/83- ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00387/AM19/	RLA File :03/95/040/00083/AM19/	Lic.No/Date:0310822110 04.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of inform from the firm. D/L to be issued by DGFT. The case is re-listed for 04.01.2019				

77	Case No.: 98/6/83-ALC1/2018	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00466/AM19/	RLA File :08/24/040/00066/AM19/	Lic.No/Date:0810142966 04.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case of want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 04.01.2019.				

	Case No.:99/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
78	HQ File :01/83/050/00467/AM19/	RLA File :08/24/040/00083/AM19/	Lic.No/Date:0810142953 04.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 04.01.2019				

	Case No.:78/5/83-ALC1/2018	Party Name:TAKASAGO INTERNATIONAL INDIA PVT. LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
79	HQ File :01/83/050/00348/AM19/	RLA File :04/24/040/00040/AM19/	Lic.No/Date:0410164473 10.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 04.01.2019				

	Case No.:77/8/83-ALC1/2018	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
80	HQ File :01/83/050/00625/AM19/	RLA File :09/24/040/00178/AM19/	Lic.No/Date:0910066434 11.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

	Case No.:91/5/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
81	HQ File :01/83/050/00361/AM19/	RLA File :05/23/040/00182/AM19/	Lic.No/Date:0510407198 16.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm for import item nos. 1, 2 & 3 as per packing policy. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:92/5/83-ALC1/2018	Party Name:CRYSTAL CROP PROTECTION LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
82	HQ File :01/83/050/00362/AM19/	RLA File :05/23/040/00178/AM19/	Lic.No/Date:0510407197 16.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019				

83	Case No.:94/5/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:8/83-ALC1/2018	Status:Case Approved
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		28.11.2018	
HQ File :01/83/050/00364/AM19/	RLA File :05/23/040/00179/AM19/	Lic.No/Date:0510407200 16.07.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Chlorinated Paraffin (Chlorine Content 51%-55%) (Packed in 3208 Nos. of HM-HDOE Drums made of HDOE Granules (27,268.000 Kgs. Without wastage)(each drum shall weight 8.5 Kg and Storage Capacity 265.000 Kgs)	850000 Kg.	Paraffin (C10-C20)	As applied for the firm
		Chlorine	As applied for the firm
		HDPE Granules (Total Weight -28,631.400 Kgs	As per Packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84	Case No.:95/5/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
	HQ File :01/83/050/00365/AM19/	RLA File :05/23/040/00180/AM19/	Lic.No/Date:0510407202 16.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

85	Case No.:96/5/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
	HQ File :01/83/050/00366/AM19/	RLA File :04/24/040/00082/AM19/	Lic.No/Date:0410164498 18.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the Ad-norms as applied for by the firm. Manual case No. M- 236 & 237 are same.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.			

86	Case No.:1/6/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
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HQ File :01/83/050/00369/AM19/	RLA File :04/24/040/00078/AM19/	Lic.No/Date:0410164497 18.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the Ad-norms as applied for by the firm. Similar Manual case No. M- 236 & 237 as same. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.			

Case No.:9/7/83-ALC1/2018	Party Name:SHREE JAGANNATHJI STERLING PRODUCTS PVT. LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
87 HQ File :01/83/050/00479/AM19/	RLA File :05/24/040/00168/AM19/	Lic.No/Date:0510407225 18.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the as per agenda and decided to defer consideration of the case for want of information from the RA. . File sent to RA, CLA, New Delhi. The case is re-listed for 04.01.2019			

Case No.:76/8/83-ALC1/2018	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
88 HQ File :01/83/050/00624/AM19/	RLA File :09/24/040/00191/AM19/	Lic.No/Date:0910066471 18.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019			

Case No.:63/6/83-ALC1/2018	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
89 HQ File :01/83/050/00431/AM19/	RLA File :08/24/040/00126/AM19/	Lic.No/Date:0810143057 19.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019			

Case No.:86/6/83-ALC1/2018	Party Name:BITUMAG INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
90 HQ File :01/83/050/00454/AM19/	RLA File :34/24/040/00048/AM19/	Lic.No/Date:3410044342 19.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019			

Case No.:18/7/83-ALC1/2018	Party Name: GREENLAM INDUSTRIES LIMITED.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
91 HQ File	RLA File	Lic.No/Date:0510407266	Defer Date:

:01/83/050/00488/AM19/	:05/23/040/00188/AM19/	20.07.2018	
Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/90/2018-TS dated 29.11.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority is placed at the end on this document. (Page No. 1) RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:33/7/83-ALC1/2018	Party Name:DETPAK INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
92 HQ File :01/83/050/00503/AM19/	RLA File :03/94/040/00344/AM19/	Lic.No/Date:0310822472 20.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 29.10.2018 issued by Deptt.of Deptt.IPP. The case is re-listed for 04.01.2019			

Case No.:35/6/83-ALC1/2018	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
93 HQ File :01/83/050/00403/AM19/	RLA File :03/95/040/00363/AM19/	Lic.No/Date:0310822550 24.07.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019			

Case No.:68/6/83-ALC1/2018	Party Name: Atual Ltd.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
94 HQ File :01/83/050/00436/AM19/	RLA File :08/24/040/00113/AM19/	Lic.No/Date:0810143100 24.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019			

Case No.:32/7/83-ALC1/2018	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
95 HQ File :01/83/050/00502/AM19/	RLA File :03/94/040/00302/AM19/	Lic.No/Date:0310822595 25.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H letter issued on 14.12.2018. The case is re-listed for 04.01.2019			
96 Case No.:74/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred

HQ File :01/83/050/00442/AM19/	RLA File :08/24/040/00082/AM19/	Lic.No/Date:0810143120 26.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019.			

Case No.:16/7/83-ALC1/2018	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
97 HQ File :01/83/050/00486/AM19/	RLA File :05/24/040/00250/AM19/	Lic.No/Date:0510407372 31.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

Case No.:42/8/83-ALC1/2018	Party Name:OWENS CORNING INDIA PVT LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
98 HQ File :01/83/050/00590/AM19/	RLA File :03/95/040/00383/AM19/	Lic.No/Date:0310822739 31.07.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to DIPP. The case is re-listed for 04.01.2019			

Case No.:14/7/83-ALC1/2018	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00484/AM19/	RLA File :05/23/040/00171/AM19/	Lic.No/Date:0510407403 01.08.2018	Defer Date:
99	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-		
	Export item	Qty.	Import item Qty.
	62/0- Lambda Cyhalothrin 5% EC	1 litre	Lambda Cyhalothnic Acid 99% 0.0373 Litre
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:29/7/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
100 HQ File :01/83/050/00499/AM19/	RLA File :03/94/040/00369/AM19/	Lic.No/Date:0310822810 02.08.2018	Defer Date:04.01.2019
Decision: The committee considered the case as per agenda and decided the case for examining the request of the firm . File sent to T.A. The case is re-listed for 04.01.2019			

Case No.:83/8/83-ALC1/2018	Party Name:PI INDUSTRIES LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
101			

HQ File :01/83/050/00631/AM19/	RLA File :13/24/040/00085/AM19/	Lic.No/Date:1310049028 02.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
62/0- Methidathion Technical (MTN)	1 Kg	5-Methoxy-1,3,4-Thiadiazol-2 (3H)-one	0.538 Kg
		Paraformaldehyde 96% Prills	0.129 Kg
		Methanol	0.260 Kg
		Phosphorous Pentasulfide	0.406 Kg
		Ethylene Dichloride	0.263 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

102	Case No.: 17/7/83-ALC1/2018	Party Name:SHIVTEK INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00487/AM19/	RLA File :05/24/040/00261/AM19/	Lic.No/Date:0510407429 03.08.2018	Defer Date:04.01.2019
Decision: The committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.of IPP. The case is re-listed for 04.01.2019				

103	Case No.: 19/7/83-ALC1/2018	Party Name: GREENLAM INDUSTRIES LIMITED.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00489/AM19/	RLA File :05/23/040/00209/AM19/	Lic.No/Date:0510407427 03.08.2018	Defer Date:
The Committee considered the case as per agenda and decided to ratify the norms based the written recommendation of Deptt. of IPP vide their UO.No.7/90/2018 dated 29.11.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority is placed at the end on this document. (Page No 2)				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

104	Case No.: 20/7/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00490/AM19/	RLA File :05/23/040/00211/AM19/	Lic.No/Date:0510407426 03.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to DIPP. The case is re-listed for 04.01.2019				

105	Case No.: 21/7/83-ALC1/2018	Party Name:SARUSILVER ALLOYS PVT.LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
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HQ File :01/83/050/00491/AM19/	RLA File :05/24/040/00154/AM19/	Lic.No/Date:0510407434 03.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
61/0- Silver Brazing Alloy in the form of Strips/ Wire/ Powder/ Foil/ Blanks/ Discs/ Profile Preforms/Rings/Sheet/Rod/Flux Coated Rods as per ASTM/AWS/JIS/DIN/BIS/IBS standard or equivalent or As per Customer Specification (Silver Content 2% to 99% with Purity 99.9% & above) with net content of Import item no. 1 in Export Product 796.11 kgs	1 Kg	Silver (Unwrought or in semi manufactured form, bars, grains, powder) MINIMUM PURITY 99.9% & ABOVE (THE IMPORT IS SUBJECT TO COMPLIANCE OF RBI GUIDELINES ISSUED FROM TIME TO TIME.)	800.091 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

106	Case No.: 27/7/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00497/AM19/	RLA File :03/94/040/00339/AM19/	Lic.No/Date:0310822846 03.08.2018	Defer Date:04.01.2019
	Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

107	Case No.: 47/7/83-ALC1/2018	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00517/AM19/	RLA File :02/24/040/00070/AM19/	Lic.No/Date:0210208621 03.08.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/C dated 02.11.2018 issued by Deptt.IPP. The case is re-listed for 04.01.2019.			

108	Case No.: 43/8/83-ALC1/2018	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00591/AM19/	RLA File :03/95/040/00378/AM19/	Lic.No/Date:0310822834 03.08.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

109	Case No.: 28/7/83-ALC1/2018	Party Name: KRISHNA	Meet No/Date:8/83-	Status: Case
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	ANTIOXIDANTS PVT. LTD.	ALC1/2018 28.11.2018	Deferred
HQ File :01/83/050/00498/AM19/	RLA File :03/94/040/00371/AM19/	Lic.No/Date:0310822857 06.08.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019.			

110	Case No.:3/7/83-ALC1/2018	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00473/AM19/	RLA File :05/23/040/00204/AM19/	Lic.No/Date:0510407465 07.08.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019.				

111	Case No.:26/7/83-ALC1/2018	Party Name: INSECTICIDES INDIA LTD.	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Approved
	HQ File :01/83/050/00496/AM19/	RLA File :03/94/040/00382/AM19/	Lic.No/Date:0310822903 07.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
Export item		Qty.	Import item	Qty.
62/0- Sulfosulfuron 75% WG		1 Kg	ESPO*2-Ethylsulfonylimidazo (1,2a) Pyridine-3-sulfonamide	0.628 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

112	Case No.:42/7/83-ALC1/2018	Party Name: HIMADRI SPECIALITY CHEMICAL LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00512/AM19/	RLA File :02/24/040/00068/AM19/	Lic.No/Date:0210208631 09.08.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda o defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

113	Case No.:78/8/83- ALC1/2018	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00626/AM19/	RLA File :09/24/040/00218/AM19/	Lic.No/Date:0910066553 09.08.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

114

Case No.:22/7/83-ALC1/2018	Party Name:ALPS CHEMICALS PVT.LTD.,	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00492/AM19/	RLA File :08/24/040/00163/AM19/	Lic.No/Date:0810143245 10.08.2018	

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
62/0- ALPASOL YELLOW R	1 Kg	ANTHRANILIC ACID	0.386 Kg
		1-PHENYL-3-METHYL-5-PYRAZOLONE (PMP)	0.480 Kg
		2-Ethylhexylamine	0.175 Kg
		SODIUM NITRITE	0.194 Kg
		CAUSTIC SODA FLAKES	0.520 Kg
		SODIUM ACETATE	0.388 Kg
		THIS AUTHORISATION IS ISSUED UNDER PARA 4.07 OF HBP SUBJECT TO RATIFICATION OF NORMS BY NC.	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:30/7/83-ALC1/2018	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
115	HQ File :01/83/050/00500/AM19/	RLA File :03/94/040/00397/AM19/	Lic.No/Date:0310822977 10.08.2018	Defer Date:04.01.2019
Decision : Decision :The Committee considered the case as per agenda and decided to defer the case for examining of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019.				

	Case No.:43/7/83- ALC1/2018	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
116	HQ File :01/83/050/00513/AM19/	RLA File :08/24/040/00139/AM19/	Lic.No/Date:0810143247 10.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to R.A.The case is re-listed for 04.01.2019.				

	Case No.:46/7/83-ALC1/2018	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Approved
117	HQ File :01/83/050/00516/AM19/	RLA File :08/24/040/00166/AM19/	Lic.No/Date:0810143246 10.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				

Export item	Qty.	Import item	Qty.
62/0- ACID BLACK 234 (DYE CONTENT 98%)	1 Kg.	ANILINE OIL	0.0806 Kg
		META PHENYLENE DIAMINE	0.0914 Kg
		SODIUM NITRITE	0.1806 Kg
		H.ACID	0.2858 Kg
		ANILINE OIL(Basic stages of 4,4 Diamino Sulfanilide (100% Basis) A 467) THIS AUTHORISATION IS ISSUED IN TERMS OF PARA 4.07 OF HBP SUBJECT TO RATIFICATION OF NORMS BY NC.	0.1183 Kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

118	Case No.:59/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00427/AM19/	RLA File :31/83/040/00069/AM19/	Lic.No/Date:3110067140 14.08.2018	Defer Date:04.01.2019

Decision; The committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018. The case is re-listed for 04.01.2019.

119	Case No.:60/6/83- ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00428/AM19/	RLA File :31/83/040/00070/AM19/	Lic.No/Date:3110067141 14.08.2018	Defer Date:04.01.2019
Decision: The Committee considered the cas as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019.				

Case No.:15/8/83-ALC1/2018	Party Name:KANDUI INDUSTRIES PVT LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00563/AM19/	RLA File :03/94/040/00115/AM19/	Lic.No/Date:0310823068 14.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
63/0- ADDITIVE MASTER BATCHES USING BY POLYPROPYLENE GRANULES, CALCIUM CARBONATE AND	500000 Kg	POLYPROPYLENE GRANULES	112200 Kg



ADDITIVE (NET CONTENT OF POLYPROPYLENE GRANULES - 110000 KGS.,CALCIUM CARBONATE - 385000 KGS. AND ADDITIVE - 5000 KGS) IN THE RESULTANT PRODUCT			
	CALCIUM CARBONATE	392700 Kg	
	ADDITIVE	5100 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:16/8/83- ALC1/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
121 HQ File :01/83/050/00564/AM19/	RLA File :03/94/040/00432/AM19/	Lic.No/Date:0310823039 14.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

Case No.:45/8/83- ALC1/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
122 HQ File :01/83/050/00593/AM19/	RLA File :03/95/040/00292/AM19/	Lic.No/Date:0310823082 16.08.2018	Defer Date:04.01.2019
Decision : Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

Case No.:49/8/83-ALC1/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
123 HQ File :01/83/050/00597/AM19/	RLA File :03/95/040/00289/AM19/	Lic.No/Date:0310823084 16.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

Case No.:17/8/83-ALC1/2018	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
124 HQ File :01/83/050/00565/AM19/	RLA File :03/94/040/00358/AM19/	Lic.No/Date:0310823144 20.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019.			

125	Case No.: 54/8/83-ALC1/2018	Party Name: ORIENTAL AROMATICS LTD	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00602/AM19/	RLA File :03/95/040/00294/AM19/	Lic.No/Date: 0310823146 20.08.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.			

126	Case No.: 56/8/83-ALC1/2018	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00604/AM19/	RLA File :03/95/040/00475/AM19/	Lic.No/Date: 0310823156 20.08.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

127	Case No.: 61/8/83-ALC1/2018	Party Name: EXCEL CROP CARE LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00609/AM19/	RLA File :03/94/040/00427/AM19/	Lic.No/Date: 0310823187 21.08.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.			

128	Case No.: 80/8/83-ALC1/2018	Party Name: MANMOHAN MINERALS & CHEMICALS PVT.LTD.	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00628/AM19/	RLA File :50/24/040/00016/AM19/	Lic.No/Date: 5010002468 21.08.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.			

129	Case No.: 62/8/83-ALC1/2018	Party Name: HINDUSTAN PLATINUM PVT. LTD	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00610/AM19/	RLA File :03/94/040/00395/AM19/	Lic.No/Date: 0310823218 23.08.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued by DGFT. The case is re-listed for 04.01.2019.			

130	Case No.: 63/8/83-ALC1/2018	Party Name: GUJARAT BOROSIL LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
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HQ File :01/83/050/00611/AM19/	RLA File :03/94/040/00457/AM19/	Lic.No/Date:0310823224 23.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. IPP. The case is re-listed for 04.01.2019			

Case No.:102/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00470/AM19/	RLA File :31/83/040/00073/AM19/	Lic.No/Date:3110067161 24.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019			

Case No.:2/7/83-ALC1/2018	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00472/AM19/	RLA File :05/24/040/00304/AM19/	Lic.No/Date:0510407603 24.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2019 issued by DGFT. The case is re-listed for 04.01.2019.			

Case No.:44/7/83-ALC1/2018	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00514/AM19/	RLA File :02/24/040/00078/AM19/	Lic.No/Date:0210208653 24.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
62/0-Acetamiprid 20 SP	1 Kg	Acetamiprid 99% Tech	0.204 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:21/8/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00569/AM19/	RLA File :03/94/040/00383/AM19/	Lic.No/Date:0310823273 24.08.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. The case is re-listed for 04.01.2019			

Case No.:22/8/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/83- ALC1/2018	Status:Case Deferred
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			28.11.2018	
	HQ File :01/83/050/00570/AM19/	RLA File :03/94/040/00384/AM19/	Lic.No/Date:0310823267 24.08.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to TA for their comments. The case is re-listed for 04.01.2019. The case is re-listed for 04.01.2019				

	Case No.:44/8/83-ALC1/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
136	HQ File :01/83/050/00592/AM19/	RLA File :03/95/040/00486/AM19/	Lic.No/Date:0310823245 24.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.				

	Case No.:50/8/83-ALC1/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
137	HQ File :01/83/050/00598/AM19/	RLA File :03/95/040/00509/AM19/	Lic.No/Date:0310823253 24.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.				

	Case No.:55/8/83-ALC1/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
138	HQ File :01/83/050/00603/AM19/	RLA File :03/95/040/00510/AM19/	Lic.No/Date:0310823275 24.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.				

	Case No.:20/8/83-ALC1/2018	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
139	HQ File :01/83/050/00568/AM19/	RLA File :03/94/040/00473/AM19/	Lic.No/Date:0310823291 27.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
Export item		Qty.	Import item	Qty.

62/0-Release Paper 60 GSM +/- 10%	75.000 MT	Glassine Paper 60 GSM +/- 10%	76.5 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

140	Case No.:53/8/83-ALC1/2018	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00601/AM19/	RLA File :03/95/040/00416/AM19/	Lic.No/Date:0310823284 27.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

141	Case No.:50/7/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00520/AM19/	RLA File :05/24/040/00319/AM19/	Lic.No/Date:0510407637 28.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

142

Case No.:19/8/83-ALC1/2018	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00567/AM19/	RLA File :03/94/040/00472/AM19/	Lic.No/Date:0310823330 28.08.2018	
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
62/0- BORON CARBIDE SINTERED GRANULES VAJRABOR S1000276	9.070 MT	BORON CARBIDE CRUDE LUMPS	9.25 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

143	Case No.:47/8/83-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00595/AM19/	RLA File :03/95/040/00531/AM19/	Lic.No/Date:0310823349 28.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as pr agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. IPP. The case is re-listed for 04.01.2019				

144	Case No.:48/8/83-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status:Case Deferred
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HQ File :01/83/050/00596/AM19/	RLA File :03/95/040/00532/AM19/	Lic.No/Date:0310823353 28.08.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. IPP. The case is re-listed for 04.01.2019			

Case No.: 89/8/83-ALC1/2018	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Approved
HQ File :01/83/050/00637/AM19/	RLA File :10/24/040/00036/AM19/	Lic.No/Date:1010060021 29.08.2018	Defer Date:
145 Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 48/7/83-ALC1/2018	Party Name:MALDEEP CATALYSTS PVT.LTD	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
HQ File :01/83/050/00518/AM19/	RLA File :52/24/040/00036/AM19/	Lic.No/Date:5210042748 30.08.2018	Defer Date:04.01.2019
146 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 04.01.2019			

Case No.: 18/8/83- ALC1/2018	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Deferred
HQ File :01/83/050/00566/AM19/	RLA File :03/94/040/00469/AM19/	Lic.No/Date:0310823443 30.08.2018	Defer Date:04.01.2019
147 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 04.01.2019.			

Case No.: 45/7/83-ALC1/2018	Party Name:KALPAKA CHEMICALS PVT. LTD.,	Meet No/Date:8/83- ALC1/2018 28.11.2018	Status: Case Approved
HQ File :01/83/050/00515/AM19/	RLA File :35/24/040/00019/AM19/	Lic.No/Date:3510045407 31.08.2018	Defer Date:
148 Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
90/0- ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (271040 LBS) G.W.=124600 kgs N.W =123200 kgs	123200.000 Kg	RAW ACTIVATED CARBON RC412 (4*12) PACKED IN 400KGS BAGS	124432 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

NORMS COMMITTEE

149	Case No.: 49/7/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00519/AM19/	RLA File :05/24/040/00325/AM19/	Lic.No/Date:0510407666 31.08.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.10.2018. The case is re-listed for 04.01.2019.				

150	Case No.: 3/8/83-ALC1/2018	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00551/AM19/	RLA File :03/94/040/00480/AM19/	Lic.No/Date:0310823471 31.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

151	Case No.: 31/8/83-ALC1/2018	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00579/AM19/	RLA File :03/94/040/00482/AM19/	Lic.No/Date:0310823470 31.08.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.				

152	Case No.: 33/8/83-ALC1/2018	Party Name:PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00581/AM19/	RLA File :08/24/040/00174/AM19/	Lic.No/Date:0810143378 31.08.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IIP. The case is re-listed for 04.01.2019				

153	Case No.: 34/8/83-ALC1/2018	Party Name:PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00582/AM19/	RLA File :08/24/040/00175/AM19/	Lic.No/Date:0810143379 31.08.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IIP. The case is re-listed for 04.01.2019				

154	Case No.: 52/7/83-ALC1/2018	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00522/AM19/	RLA File :05/23/040/00237/AM19/	Lic.No/Date:0510407674 04.09.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case of examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

155	Case No.: 4/8/83-ALC1/2018	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00552/AM19/	RLA File :03/94/040/00496/AM19/	Lic.No/Date:0310823516 04.09.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

156	Case No.: 27/8/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00575/AM19/	RLA File :03/94/040/00385/AM19/	Lic.No/Date:0310823510 04.09.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.			

157	Case No.: 51/7/83-ALC1/2018	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00521/AM19/	RLA File :05/23/040/00252/AM19/	Lic.No/Date:0510407691 05.09.2018	Defer Date:04.01.2019
	Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.			

158	Case No.: 78/7/83-ALC1/2018	Party Name:ORIENT ABRASIVES LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00548/AM19/	RLA File :03/95/040/00485/AM19/	Lic.No/Date:0310823572 05.09.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019.			

159	Case No.: 1/8/83-ALC1/2018	Party Name:UNIQUE INDUSTRIES	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
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HQ File :01/83/050/00549/AM19/	RLA File :24/24/040/00001/AM19/	Lic.No/Date:2410042505 05.09.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019.			

Case No.: 38/7/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00508/AM19/	RLA File :08/24/040/00190/AM19/	Lic.No/Date:0810143387 06.09.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

Case No.: 41/7/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00511/AM19/	RLA File :31/83/040/00088/AM19/	Lic.No/Date:3110067169 06.09.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
62/0- Pigment Orange 34 (C.I.No. 21115)	1 Kg	3:3 Di chloro Benzidine Di Hydrochloride (DCBH)	0.398 Kg
		Sodium Nitrite	0.225 Kg
		Para Toly 3 Methyl 5 Pyrazolone (PTMP)	0.608 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.: 63/7/83-ALC1/2018	Party Name:VIJAYNAGAR BIO TECH PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
HQ File :01/83/050/00533/AM19/	RLA File :26/24/040/00008/AM19/	Lic.No/Date:2610012849 06.09.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.			

Case No.: 30/8/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00578/AM19/	RLA File :03/94/040/00502/AM19/	Lic.No/Date:0310823619 07.09.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty. recommended for export of 1.0 kg. of the export product
One Pack Stabilizer	500000.0	Lead Ingots	300 gms
		Polyethylene Wax	460 gms
		Stearic Acid	240 gms

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

164	Case No.: 74/7/83-ALC1/2018	Party Name:AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00544/AM19/	RLA File :05/23/040/00255/AM19/	Lic.No/Date:0510407752 11.09.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019				

16

Case No.:11/8/83-ALC1/2018	Party Name:MESO CARBON INDIA PVT. LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
HQ File :01/83/050/00559/AM19/	RLA File :08/24/040/00185/AM19/	Lic.No/Date:0810143448 11.09.2018	Defer Date:

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Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
62/0-Activated Carbon for Gas Treatment	200000 Nos.	Activated Carbon	202000 Nos.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of

NORMS COMMITTEE

166	Case No.: 28/8/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00576/AM19/	RLA File :03/94/040/00476/AM19/	Lic.No/Date:0310823695 11.09.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.				

167	Case No.: 10/8/83-ALC1/2018	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
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HQ File :01/83/050/00558/AM19/	RLA File :08/24/040/00096/AM18/	Lic.No/Date:0810143464 12.09.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019			

Case No.:13/8/83-ALC1/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
168 HQ File :01/83/050/00561/AM19/	RLA File :03/95/040/00365/AM19/	Lic.No/Date:0310823718 12.09.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

Case No.:88/8/83-ALC1/2018	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
169 HQ File :01/83/050/00636/AM19/	RLA File :06/24/040/00031/AM19/	Lic.No/Date:0610038977 14.09.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. IPP. The case is re-listed for 04.01.2019			

Case No.:9/8/83-ALC1/2018	Party Name:ARCL ORGANICS LIMITED,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
170 HQ File :01/83/050/00557/AM19/	RLA File :02/24/040/00084/AM19/	Lic.No/Date:0210208697 17.09.2018	Defer Date:04.01.2019
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019			

Case No.:29/8/83-ALC1/2018	Party Name:KIM CHEMICALS LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
171 HQ File :01/83/050/00577/AM19/	RLA File :03/94/040/00508/AM19/	Lic.No/Date:0310823777 17.09.2018	Defer Date:04.01.2019
Decision : he Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

Case No.:77/7/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
172 HQ File :01/83/050/00547/AM19/	RLA File :05/23/040/00262/AM19/	Lic.No/Date:0510407823 18.09.2018	Defer Date:04.01.2019
Decision : Decision :The Committee considered the case as per agenda and decided to			

defer the case for examining the request of the firm. File sent to Deptt. IPP. The case is re-listed for 04.01.2019.

173	Case No.: 36/8/83-ALC1/2018	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00584/AM19/	RLA File :08/24/040/00099/AM19/	Lic.No/Date:0810143478 18.09.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

174	Case No.: 76/7/83-ALC1/2018	Party Name:GEREME INDIA LLP	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00546/AM19/	RLA File :05/23/040/00265/AM19/	Lic.No/Date:051040784 5 19.09.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

175	Case No.: 6/8/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00554/AM19/	RLA File :08/24/040/00209/AM19/	Lic.No/Date:0810143485 19.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
	Export item	Qty.	Import item	Qty.
	DISPERSE BLACK EXSF	1 Kg	3-AMINO 4-METHOXY ACETANILIDE	0.160 Kg
			6-CHLORO-2, 4-DINITRO ANILINE	0.333 Kg
			ALLYL CHLORIDE	0.140 Kg
			META AMINO ACETANILIDE HCL	0.155 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

176	Case No.: 7/8/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00555/AM19/	RLA File :08/24/040/00210/AM19/	Lic.No/Date:0810143486 19.09.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
DISPERSE BLACK 2RC	1 Kg	3-Amino 4-Methoxy Acetanilide	0.150 Kg
		6-Chloro-2,4-DinitroAniline	0.350 Kg
		Allyl Chloride	0.130 Kg
		Meta Amino Acetanilide HCL	0.160 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.

177	Case No.: 66/8/83-ALC1/2018	Party Name:STANDARD CHEMICALS	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00614/AM19/	RLA File :22/24/040/00046/AM19/	Lic.No/Date:2210015981 19.09.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 4.01.2019				

	Case No.: 67/8/83-ALC1/2018	Party Name:STANDARD CHEMICALS	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
178	HQ File :01/83/050/00615/AM19/	RLA File :22/24/040/00047/AM19/	Lic.No/Date:2210015982 19.09.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. IPP. The case is re-listed for 04.01.2019				

	Case No.: 35/8/83-ALC1/2018	Party Name:GSP CROP SCIENCE PVT. LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
179	HQ File :01/83/050/00583/AM19/	RLA File :08/24/040/00204/AM19/	Lic.No/Date:0810143503 20.09.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

	Case No.: 12/8/83-ALC1/2018	Party Name:NALCO CHAMPION DAI-ICHI INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
180	HQ File :01/83/050/00560/AM19/	RLA File :03/95/040/00601/AM19/	Lic.No/Date:0310823911 21.09.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

181	Case No.: 14/8/83-ALC1/2018	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00562/AM19/	RLA File :03/95/040/00474/AM19/	Lic.No/Date:0310823907 21.09.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.				

182	Case No.: 24/8/83-ALC1/2018	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00572/AM19/	RLA File :03/94/040/00521/AM19/	Lic.No/Date:0310823909 21.09.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019.				

183	Case No.: 72/7/83-ALC1/2018	Party Name:KLJ POLYMERS AND CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00542/AM19/	RLA File :05/23/040/00270/AM19/	Lic.No/Date:0510407860 24.09.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

184	Case No.: 23/8/83-ALC1/2018	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00571/AM19/	RLA File :03/94/040/00526/AM19/	Lic.No/Date:0310823954 24.09.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019				

185	Case No.: 55/7/83-ALC1/2018	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00525/AM19/	RLA File :03/95/040/00606/AM19/	Lic.No/Date:0310823978 25.09.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
Export item		Qty.	Import item	Qty.
62/0- Self Adhesive Paper (148 gsm +/- 10%)		1 Kg	Thermal Paper in Jumbo Roll (70 gsm +/- 10%)	As applied for the firm
			Adhesive (100% Solid) (Rubber Based Hot melt)	As applied for the firm

	Glassine Paper (60 gsm +/- 10%)	1.04 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

186	Case No.: 56/7/83-ALC1/2018	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00526/AM19/	RLA File :03/95/040/00608/AM19/	Lic.No/Date:0310823979 25.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
	Export item	Qty.	Import item	Qty.
	62/0- Self Adhesive Paper (148 gsm +/- 10%) one side coated paper	1 Kg	Thermal Paper in Jumbo Roll (70 gsm +/- 10%)	As applied for the firm
			Adhesive (100% Solid) (Rubber Based Hot melt)	As applied for the firm
			Glassine Paper (60 gsm +/- 10%)	1.04 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

187	Case No.: 5/8/83-ALC1/2018	Party Name:SAI FERTILIZERS & PHOSPHATES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Rejected
	HQ File :01/83/050/00553/AM19/	RLA File :02/24/040/00090/AM19/	Lic.No/Date:0210208712 25.09.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the case is reject being same Chemical Product and same Chemical same purity.			

188	Case No.: 72/8/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00620/AM19/	RLA File :05/24/040/00360/AM19/	Lic.No/Date:0510407903 26.09.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019			

189	Case No.: 69/8/83-ALC1/2018	Party Name:PACIFIC QUARTZ SURFACES LLP	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Defer
	HQ File :01/83/050/00617/AM19/	RLA File :13/24/040/00103/AM19/	Lic.No/Date:1310049083 27.09.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the			

case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019

190	Case No.: 75/8/83-ALC1/2018	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00623/AM19/	RLA File :09/24/040/00293/AM19/	Lic.No/Date:0910066699 28.09.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019				

191	Case No.: 26/8/83-ALC1/2018	Party Name:HEMANI INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00574/AM19/	RLA File :03/94/040/00525/AM19/	Lic.No/Date:0310824084 01.10.2018	Defer Date:04.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.				

192	Case No.: 73/8/83-ALC1/2018	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00621/AM19/	RLA File :05/23/040/00280/AM19/	Lic.No/Date:0510407955 01.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

193	Case No.: 70/8/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00618/AM19/	RLA File :05/23/040/00288/AM19/	Lic.No/Date:0510407962 03.10.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019				

194	Case No.: 86/8/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00634/AM19/	RLA File :05/23/040/00287/AM19/	Lic.No/Date:0510407961 03.10.2018	Defer Date:04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019.				

195	Case No.: 87/8/83-ALC1/2018	Party Name: GREENLAM INDUSTRIES LIMITED.	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00635/AM19/	RLA File :05/23/040/00289/AM19/	Lic.No/Date: 0510407960 03.10.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP. The case is re-listed for 04.01.2019			

196	Case No.: 2/8/83-ALC1/2018	Party Name: DETPAK INDIA PRIVATE LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00550/AM19/	RLA File :03/94/040/00608/AM19/	Lic.No/Date: 0310824222 04.10.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to TA for their comments. The case is re-listed for 04.01.2019.			

197	Case No.: 38/8/83-ALC1/2018	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00586/AM19/	RLA File :08/24/040/00375/AM18/	Lic.No/Date: 0810143620 04.10.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

198	Case No.: 39/8/83-ALC1/2018	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00587/AM19/	RLA File :08/24/040/00386/AM18/	Lic.No/Date: 0810143619 04.10.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to TA for their comments. The case is re-listed for 04.01.2019			

199	Case No.: 40/8/83-ALC1/2018	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00588/AM19/	RLA File :08/24/040/00373/AM18/	Lic.No/Date: 0810143618 04.10.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

200	Case No.: 59/8/83-ALC1/2018	Party Name: MEGHMANI INDUSTRIES LTD,	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00607/AM19/	RLA File :08/24/040/00219/AM19/	Lic.No/Date:0810143617 04.10.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to TA for their comments. The case is re-listed for 04.01.2019			

201	Case No.: 84/8/83-ALC1/2018	Party Name: ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00632/AM19/	RLA File :05/23/040/00212/AM19/	Lic.No/Date:0510407996 05.10.2018	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

202	Case No.: 85/8/83-ALC1/2018	Party Name: ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File 01/83/050/00633/AM19/	RLA File : 05/23/040/00239/AM19	Lic.No/Date:0510407995 05.10.2018	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

203	Case No.: 41/8/83-ALC1/2018	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00589/AM19/	RLA File : :08/24/040/00044/AM19/	Lic.No/Date:0810143650 08.10.2018	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

204	Case No.: 58/8/83-ALC1/2018	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date: 8/83-ALC1/2018 28.11.2018	Status: Case Approved
	HQ File :01/83/050/00606/AM19/	RLA File :08/24/040/00368/AM18/	Lic.No/Date:0810143652 08.10.2018	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

COMMITTEE.

205	Case No.: 60/8/83-ALC1/2018	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
	HQ File :01/83/050/00608/AM19/	RLA File :08/24/040/00404/AM18/	Lic.No/Date:0810143651 08.10.2018	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

206	Case No.: 71/8/83-ALC1/2018	Party Name: KLJ ORGANIC LTD	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case approved
	HQ File :01/83/050/00619/AM19/	RLA File :05/23/040/00291/AM19/	Lic.No/Date:0510408027 09.10.2018	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

207	Case No.: 51/8/83-ALC1/2018	Party Name:JOCIL LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00599/AM19/	RLA File :66/24/040/00005/AM19/	Lic.No/Date:6610000016 10.10.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

208	Case No.: 37/8/83-ALC1/2018	Party Name: INDOTAN CHEMICALS LTD.,Kolkata	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00585/AM19/	RLA File :02/24/040/00098/AM19/	Lic.No/Date:0210208740 11.10.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019			

209	Case No.: 74/8/83-ALC1/2018	Party Name:PROEC ENERGY LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00622/AM19/	RLA File :05/24/040/00391/AM19	Lic.No/Date:0510408082 11.10.2018	Defer Date:04.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IPP for their comments. The case is re-listed for 04.01.2019			

210	Case No.:46/8/83-ALC1/2018	Party Name: KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
	HQ File :01/83/050/00594/AM19/	RLA File :02/24/040/00103/AM19/	Lic.No/Date:0210208747 12.10.2018	
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

211	Case No.:52/8/83-ALC1/2018	Party Name: SongwonSpecialty Chemical India Pvt Ltd., Gujarat	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Deferred
	HQ File :01/83/050/00600/AM19/	RLA File :02/24/040/00238/AM19/	Lic.No/Date:3410044591 dt 15.10.18	
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A for their comments. The case is re-listed for 04.01.2019				

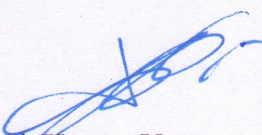
212	Case No.:57/8/83-ALC1/2018	Party Name: MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status: Case Deferred
	HQ File :01/83/050/00605/AM19/	RLA File :04/24/040/00151/AM19	Lic.No/Date:0410164787 16.10.2018	04.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A for their comments. The case is re-listed for 04.01.2019				

213	Case No.:81/8/83-ALC1/2018	Party Name:KALPAKA CHEMICALS PVT. LTD.,	Meet No/Date:8/83-ALC1/2018 28.11.2018	Status:Case Approved
	HQ File :01/83/050/00629/AM19/	RLA File :35/24/040/00024/AM19/	Lic.No/Date:3510045426 24.10.2018	
Decision: The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
Export item		Qty.	Import item	Qty.
ACTIVATED CARBON ACID WASHED with Granulized steam (331760LBS) G.W=154200 Kgs N.W=150800		150800 Kg	Raw Activated Carbon RC412 (4*12)Packed in 400 Kgs Bags	152308 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

214	Case No.:79/8/83-ALC1/2018	Party Name:PI INDUSTRIES	Meet No/Date:8/83-	Status:Case
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	LTD	ALC1/2018 28.11.2018	Approved
HQ File :01/83/050/00627/AM19/	RLA File :13/24/040/00110/AM19/	Lic.No/Date:1310049115 25.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
62/0- Tolfenpyrad (4-Chloro-3-ethyl-1-methyl-N-[4-(4-methylphenoxy)benzyl]1H pyrazole-5-carboxamide)	1 Kg	Sodium Ethoxide	0.560 Kg
		Di Ethyl Oxalate	1.020 Kg
		Hydrazine Hydrate	0.578 Kg
		4-(4-methylphenoxy)Benzenemethanamine hydrochloride	0.796 Kg
		n-Hexane	1.015 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Date:21.012.2018
Place:New Delhi


Ramesh Kumar Verma
Asst. Director General of Foreign Trade

सं. 7/90/2018-टीएस
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
औद्योगिक नीति एवं संवर्धन विभाग
(टीएस अनुभाग)

8/83
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विषय :-मैसर्स GREENLAM INDUSTRIES LTD , AA
0510407266 दिनांक 20.07.2018 का आवेदन इनपुट आउटपुट मानदंडों के संबंध में।

संदर्भ : 01/83/050/00488/AM-19/ dt. 28.09.2018

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1 to 3	Double Side Decorative Laminates with Barrier Paper size Thickness 25 mm to 30 mm, as per the application	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper (60 GSM to -230GSM)	9.15 kg or applied quantity whichever is less
2.	Base Paper(50 GSM to -150GSM)	0.214 kg or applied quantity whichever is less
3.	Barrier Paper(50 GSM to -150GSM)	0.172 kg or applied quantity whichever is less
4.	Tissue Paper(18 GSM to -45GSM)	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 25.0 mm to 28.0 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

NAND LAL
Consultant
29-11-2018

सं. 7/90/2018-टीएस
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
औद्योगिक नीति एवं संवर्धन विभाग
(टीएस अनुभाग)

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8/83
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विषय :-मैसर्स GREENLAM INDUSTRIES LTD , AA 0510407427 दिनांक 03.08.2018 का आवेदन इनपुट आउटपुट मानदंडों के संबंध में। 489

संदर्भ : 01/83/050/00209/AM-19/DES-1 dt. 28.09.2018

Taking cue from H-302 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1 to 12	Single Side Decorative Laminates without Barrier Paper thickness 0.6 mm to 1.0 mm Quantity and other things as per application	1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper 60 GSM to 230 GSM, as per application	1.033 kg or applied quantity whichever is less
2.	Base Paper 50 GSM to 150 GSM, as per application	0.133 kg or applied quantity whichever is less
3.	Tissue Paper 18 GSM to 65GSM, as per application	0.033 Kg or applied quantity whichever is less
4.	Phenol	0.457 kg or applied quantity whichever is less
5.	Melamine	0.133 kg or applied quantity whichever is less
6.	Methanol	0.398 kg or applied quantity whichever is less
7.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol ,Kraft paper and Titanium Dioxide to be allowed may be arrived by adopting Formula:
 $A \times B / C$, Where

A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/-2.5%.

B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.

C=Either the Standard thickness of 1.00 mm or the Standard wt.of 1.45 Kg/sq. meter of 1.00 mm thickness.

3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness range between 0.6 mm and 1.0 mm.

(NAND LAL)
Consultant
29-11-2018

DGFT (DES-IV)